

State Governments to implement the approved schemes without further reference to the Government of India. A statement showing the position in the various States is laid on the Table of the Sabha. [Placed in Library. See No. LT-3408/64].

(b) Yes.

(c) The report of the Family Planning Programme Evaluation and Planning Committee will be placed on the Table of the Sabha when received.

**Managing Director of I.M.F.**

\*122. { Shri D. D. Puri:  
Shri S. B. Patil:  
Shri Kapur Singh:  
Shri P. K. Deo:  
Shri Solanki:  
Shri Buta Singh:  
Shri Gulshan:

Will the Minister of Finance be pleased to state:

(a) whether Government have taken note of the views expressed by Mr. Pierre-Paul Schweitzer, Managing Director of the International Monetary Fund on monetary and financial stability as essential pre-requisites for sustained economic growth for developing countries; and

(b) if so, Government's reaction thereto?

**The Deputy Minister in the Ministry of Finance (Shri Rameshwar Sahu):** (a) Yes, Sir.

(b) Government agree that a higher rate of growth of the economy must be achieved while avoiding inflation. This objective will need to be secured through the increased mobilisation of resources by way of taxation, borrowing and surpluses from public sector undertakings, and the continuing application of sound monetary policies and of specific measures to stimulate production and regulate distribution.

**Bennett Coleman and Company Ltd.**

\*123. { Shri Oza:  
Shri R. G. Dubey:  
Shri Yashpal Singh:  
Shrimati Ramdulari Sinha:  
Shri Rameshwar Tantia:  
Shri Jai Bahadur Singh:  
Shrimati Renu Chakravartty:  
Shri Bhagwat Jha Azad:

Will the Minister of Finance be pleased to state:

(a) whether an investigation has been carried out into the affairs of Messrs. Bennett Coleman and Company Limited, Bombay under the Companies Act; and

(b) if so, the steps Government propose to take in pursuance of the said investigation?

**The Deputy Minister in the Ministry of Finance (Shri Rameshwar Sahu):** (a) Yes, Sir. The investigation is still on.

(b) On the basis of irregularities disclosed in the interim reports of the Inspector, two petitions under sections 388B and 398 of the Companies Act have been filed before the Companies Tribunal. The Tribunal has already passed orders for the interim management of the affairs of the company. Besides two Government nominees have also been appointed as directors on the Board of the company under Section 408 of the Companies Act for a period of three years.

**Krishna-Godavari Waters Dispute**

\*125. **Shri Sivamurthi Swamy:** Will the Minister of Irrigation and Power be pleased to refer to the reply given to Starred Question No. 99 on the 10th September, 1964 and state the progress made so far to resolve the dispute between the State Governments of Mysore, Andhra Pradesh and Maharashtra on the question of sharing the Krishna-Godavari waters?

**The Minister of Irrigation and Power (Dr. K. L. Rao):** A meeting was held with the Chief Ministers and Ministers of Irrigation, Andhra Pra-